

ODISHA ACT 4 OF 2015

THE ODISHA PANI PANCHAYAT (AMENDMENT) ACT, 2014

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***THE ODISHA PANI PANCHAYAT (AMENDMENT) act, 2014**

[Received the assent of the Governor on the 31st January, 2015
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dated the 11th February, 2015 (No. 234)]

**AN ACT FURTHER TO AMEND THE ODISHA PANI PANCHAYAT
ACT, 2002.**

BE it enacted by the Legislature of the State of Odisha in the Sixty-fifth
Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Odisha Pani Panchayat
(Amendment) Act, 2014.

Amendment
of section 2.

2. In section 2 of the Odisha Pani Panchayat Act, 2002
(hereinafter referred to as the principal Act), in clause (g), in sub-
clause (i), for the words “and minor canals”, the comma and the
words”, Minor canals and sub-minor canals” shall be substituted.

Odisha Act
10 of 2002.

Amendment
of section 4.

3. In the principal Act, in section 4, for sub-section (1) excluding
the provisos and Explanation thereto, the following sub-section shall
be substituted, namely:—

“(1) All the land holders in a chak of the Pani Panchayat shall
elect three members in the manner as may be prescribed to form a
chak committee in such a way that there shall be one member from
the upper reach, one from the middle reach and one from the lower
reach within the chak and one among those three shall represent
the chak in the Executive Committee of the Pani Panchayat on
rotation basis in each term of election, in the prescribed manner.”.

Amendment
of section 7.

4. In the principal Act, in section 7, in sub-section (5) after the
word “Presidents” and before the words “of the Pani Panchayats”,
the comma and words “,Secretaries and Treasurers” shall be inserted.

Amendment
of section
10.

5. In the principal Act, in section 10, for sub-section (2)
excluding the proviso thereto, the following sub-section shall be
substituted, namely:—

“(2) Where a meeting is convened under sub-section (1) and
the motion is passed for recalling the President supported by not
less than two-thirds majority of the members present and voting,
the Chief Engineer in case of Major, Medium and Minor (Flow)
Irrigation Project and the Executive Engineer in case of Lift Irrigation
Point, shall, on receipt of the records of the proceedings of such
meeting, by order, remove the President from the office and the
vacancy so occurred shall be filled in the same manner as a casual
vacancy.”.

* [For the Bill, See *Odisha Gazette* Extraordinary dated the 26th
November, 2014 (No.1964) [I Legis-11/2014]

Amendment
of section 32.

6. In the principal Act, in section 32, after sub-section (2), the following proviso shall be inserted, namely:—

“Provided that the President of the Executive Committee of a Pani Panchayat of a Medium and Minor (Flow) Irrigation Project may resign from his office by sending a resignation letter by registered post or tendering the same in person to the President of the Project Committee concerned and the President of the Executive Committee of the Pani Panchayat of Lift Irrigation Point may resign from the office by sending a resignation letter by registered post or tendering the same in person to the Executive Engineer concerned.”.